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ITEM No.1-I
(For Judgment)

Court No.4

SECTION II

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO. OF 2007
(Arising out of S.L.P.(Crl.) No.6306/2005)

K. Subba Reddy

Appellant (s)

VERSUS

State of Andhra Pradesh

Respondent (s)

Date : 28/09/2007 This Petition was called on for judgment today.

For Appellant (s) Mr. C.S.N. Mohan Rao,Adv.

For Respondent(s) Mrs. D. Bharathi Reddy,Adv.

Hon'ble Dr. Justice Arijit Pasayat pronounced

Judgment of the Bench comprising His Lordship and Hon'ble

Mr. Justice D.K. Jain.

Leave granted. The appeal is allowed in terms of the
signed judgment.

The appellant was released on bail pursuant to the
order of this Court dated 27.02.2006. His bail bonds shall
stand discharged.

(Neena Verma)
Court Master

(Vijay Aggarwal)
Court Master

Signed Reportable judgment is placed on the file.